

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 316**  
**CP-71/66/ND/2021**

**IN THE MATTER OF:**

M. P. Bakshi Surveyors Pvt. Ltd.  
Vs.  
ROC

.... Petitioner/Applicant  
.... Respondent

**Order under Section 66 of the Companies Act, 2013.**

**Order delivered on 01.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :  
For Respondent :  
For the RD : Ms. Jyoti Khurana Adv.

**ORDER**

On the request made by Ld. Counsel appearing for Petitioner the matter is adjourned **to 09.09.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**